

आयकर अपीलीय अधिकरण, जयपुर न्यायपीठ, जयपुर
IN THE INCOME TAX APPELLATE TRIBUNAL, JAIPUR BENCHES, JAIPUR

श्री विजय पॉल राव, न्यायिक सदस्य एवं श्री विक्रम सिंह यादव, लेखा सदस्य के समक्ष
BEFORE: SHRI VIJAY PAL RAO, JM & SHRI VIKRAM SINGH YADAV, AM

आयकर अपील सं./ITA. No. 1016 & 1015/JP/2017

Bhartiya Shiksha Prachar Samiti Tonk, Rajasthan	बनाम Vs.	CIT (E) Jaipur
स्थायी लेखा सं./जीआईआर सं./PAN/GIR No.: AAAAB7653D		
अपीलार्थी / Appellant		प्रत्यर्थी / Respondent

निर्धारिती की ओर से / Assessee by : None
राजस्व की ओर से / Revenue by : Shri Ran Singh (Addl.CIT)

सुनवाई की तारीख / Date of Hearing : 19/02/2018
उद्घोषणा की तारीख / Date of Pronouncement : 20/02/2018

आदेश / ORDER

PER: VIKRAM SINGH YADAV, A.M.

These are two appeals filed by the assessee against the order of Id. CIT(E) Jaipur dated 11.10.2017 Act wherein the application of the assessee for grant of registration u/s 12AA as well as 80G of the Act has been rejected.

2. At the time of hearing, neither any adjournment application was filed nor any one appeared on behalf of the assessee. On perusal of the records, it is noted that the notice scheduling the hearing for today has been duly received by Shri Rahul Gurdaswami on 21.12.2017, inspite of

that, there has been complete failure on the part of the assessee to represent its case. It is also noted that the assessee has failed to appear before the Id CIT(E) as well. It thus appears that the applicant is not interested to pursue its case seriously, so in the present circumstances of the case, following the decision of Delhi Bench of ITAT in the case of CIT Vs. Multiplan India (P) Ltd., [1991] 38 ITD 320 and also the judgment of the Hon'ble M.P. High Court in the case of Estate of Late Tukhoji Rao Holkar Vs. CWT [1997] 223 ITR 480, the appeal of the assessee is dismissed in limine.

3. Before parting, it is appropriate to add that in case the assessee is serious in pursuing the appeal filed, it would be at liberty if so advised to pray for a recall of this order by moving an appropriate application explaining the reasonable cause and by giving an undertaking that it shall not abuse the time of the Court.

In the result, both the appeals of the assessee are dismissed.

Order pronounced in the open court on 20/02/2018.

Sd/-

(विजय पॉल राव)
(Vijay Pal Rao)

न्यायिक सदस्य / Judicial Member

Sd/-

(विक्रम सिंह यादव)
(Vikram Singh Yadav)

लेखा सदस्य / Accountant Member

जयपुर / Jaipur

दिनांक / Dated:- 20/02/2018.

*Ganesh Kr.

आदेश की प्रतिलिपि अग्रेषित / Copy of the order forwarded to:

1. अपीलार्थी / The Appellant- Bhartiya Shiksha Prachar Samiti, Tonk

2. प्रत्यर्थी / The Respondent- CIT(E), Jaipur
3. आयकर आयुक्त / CIT
4. आयकर आयुक्त / CIT(A)
5. विभागीय प्रतिनिधि, आयकर अपीलीय अधिकरण, जयपुर / DR, ITAT, Jaipur.
6. गार्ड फाईल / Guard File { ITA No. 1016 & 1015/JP/2017 }

आदेशानुसार / By order,

सहायक पंजीकार / Asst. Registrar